

**OFFICE ORDER**

In exercise of the powers vesting in him under Article 229 of the Constitution of India read with Rule 4 of "The Himachal Pradesh High Court Officers and the Members of the Staff (Recruitment, Conditions of Service, Conduct & Appeal) (1<sup>st</sup> Amendment) Rules, 2003, and all other enabling powers in this behalf, Hon'ble the Chief Justice is pleased to appoint Shri Ishwar Dutt S/o Sh.Chet Ram, R/o Village Kattli, P.O.Kiar Koti, Tehsil & District Shimla, as Mali, on temporary basis, in the pay Band of ₹4900-10680+ ₹1300 Grade Pay, with initial pay of ₹6200/- plus ₹240/- Secretariat pay and usual allowances as admissible under the rules, with immediate effect on the following terms and conditions:-

1. The appointee will remain on probation for a period of two years. His appointment will be liable to be terminated at any time without any notice, if his work and conduct is not found satisfactory.
2. The appointment will be subject to the verification of the character and antecedents and medical fitness of the appointee. The certificate is to be obtained from medical authority to whom the appointee shall be referred.
3. The attested copies of certificate(s) showing the date of birth and educational qualification etc. are to be furnished at the time of joining.
4. The appointee is required to furnish two certificates from any two Gazetted Officers that he bears a good moral character.
5. The appointee is required to furnish a certificate to the effect that he has not entered into bigamy.

The appointee is required to join his duties and furnish the requisite certificates within a fortnight of the receipt of this office order, failing which the appointment shall stand cancelled.

**BY ORDER**

**HON'BLE THE CHIEF JUSTICE**

Endst.No.HHC/Admn.7 (3)/92-II- 17488-97 Dated: 08.07.2016.  
Copy forwarded for information to:

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;

Contd./2.

